

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

MA 754/04 for
appropriate order.
Copy not served.

On Memo.

MA Bench
4/10/04

Copy of order
att. 5/10/04 served
to the counsel for
both side.

MA
7/10/04

Order dated 05.10.2004.

MA 754/2004.

By filing the MA dated
01.10.2004, Mr. S.B. Jha, Ld. A.S.C
appearing for the departmental respondents
submitted that the applicant has been
absorbed in DSNL and that in view
of the CAT Full Bench judgment in
B.N. Sharma v. U.O.S., the application
lacks jurisdiction. Heard Mr. V.R.
Pathi, Ld. Counsel for the applicant.
In view of the full bench decision
referred to above, the application is
disposed of being not maintainable.
MA 754/04 also stands disposed of
amounting to O.A. NO. 000.

Member B

Vice-Chairman
5/10